

<b>Form FC-TRS</b>	
<b>Declaration regarding transfer of shares / compulsorily and mandatorily convertible preference shares (CMCPS) / debentures /others by way of sale from resident to non resident / non-resident to resident</b>	
(to be submitted to the designated AD branch in quadruplicate within 60 days from the date of receipt of funds)	
<p><b>The following documents are enclosed</b></p> <p><i>For sale of shares / compulsorily and mandatorily convertible preference shares / debentures / others by a person resident in India</i></p> <ul style="list-style-type: none"> <li>i. Consent Letter duly signed by the seller and buyer or their duly appointed agent and in the latter case the Power of Attorney Document.</li> <li>ii. The shareholding pattern of the investee company after the acquisition of shares by a person resident outside India.</li> <li>iii. Certificate indicating fair value of shares from a Chartered Accountant.</li> <li>iv. Copy of Broker's note if sale is made on Stock Exchange.</li> <li>v. Declaration from the buyer to the effect that he is eligible to acquire shares / compulsorily and mandatorily convertible preference shares / debentures/others under FDI policy and the existing sectoral limits and Pricing Guidelines have been complied with.</li> <li>vi. Declaration from the FII/sub account to the effect that the individual FII / Sub account ceiling as prescribed has not been breached.</li> </ul> <p><i>Additional documents in respect of sale of shares / compulsorily and mandatorily convertible preference shares / debentures / others by a person resident outside India</i></p> <ul style="list-style-type: none"> <li>vii. If the sellers are NRIs/OCBs, the copies of RBI approvals, if applicable, evidencing the shares held by them on repatriation/non-repatriation basis.</li> <li>viii. No Objection/Tax Clearance Certificate from Income Tax Authority/ Chartered Account.</li> </ul>	
<b>1</b>	<p><b>Name of the company</b></p> <hr/> <p>Address (including e-mail , telephone Number, Fax no)</p> <hr/> <p>Activity</p>

	NIC Code No.	
<b>2</b>	<b>Whether FDI is allowed under Automatic route</b>	
	Sectoral Cap under FDI Policy	
<b>3</b>	<b>Nature of transaction</b> <i>(Strike out whichever is not applicable)</i>	Transfer from resident to non resident / Transfer from non resident to resident
<b>4</b>	<b>Name of the buyer</b>	
	<b>Constitution / Nature of the investing Entity</b> Specify whether  <ol style="list-style-type: none"> <li>1. Individual</li> <li>2. Company</li> <li>3. FII</li> <li>4. FVCI<sup>#</sup></li> <li>5. Foreign Trust</li> <li>6. Private Equity Fund</li> <li>7. Pension/ Provident Fund</li> <li>8. Sovereign Wealth Fund (SWF<sup>o</sup>)</li> <li>9. Partnership / Proprietorship firm</li> <li>10. Financial Institution</li> <li>11. NRIs / PIOs</li> <li>12. others</li> </ol>	
	Date and Place of Incorporation	
	Address of the buyer <i>(including e-mail, telephone number. Fax no.)</i>	
<b>5</b>	<b>Name of the seller</b>	
	<b>Constitution / Nature of the disinvesting entity</b> Specify whether  <ol style="list-style-type: none"> <li>1. Individual</li> </ol>	

<sup>#</sup> The initial investment/s was/were made by FVCI under FDI Scheme in terms of Schedule 1 to Notification No. FEMA.20/2000-RB dated May 3, 2000

<sup>o</sup> SWF mean a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of monetary authorities.

	2. Company 3. FII 4. FVCI <sup>##</sup> 5. Foreign Trust 6. Private Equity Fund 7. Pension/ Provident Fund 8. Sovereign Wealth Fund (SWF <sup>∅</sup> ) 9. Partnership/ Proprietorship firm 10. Financial Institution 11. NRIs/PIOs 12. Others <sup>i</sup>				
	Date and Place of Incorporation				
	Address of the seller ( <i>including e-mail, telephone Number Fax no</i> )				
<b>6</b>	<b>Particulars of earlier Reserve Bank / FIPB approvals</b>				
<b>7</b>	<b>Details regarding shares / compulsorily and mandatorily convertible preference shares (CMCPS) / debentures/ others (such as FDI compliant instruments like participating interest rights in oil fields, etc.) to be transferred</b>				
	<i><b>Date of the transaction</b></i>	<i><b>Number of shares CMCPS / debentures /others</b></i>	<i><b>Face value in Rs.</b></i>	<i><b>Negotiated Price for the transfer**in Rs.</b></i>	<i><b>Amount of consideration in Rs.</b></i>
<b>8</b>	<b>Foreign Investments in the company</b>		No. of shares	Percentage	
		Before the transfer			
		After the transfer			
<b>9.</b>	<b>Where the shares / CMCPS /</b>				

<sup>##</sup> The initial investment/s was/were made by FVCI under FDI Scheme in terms of Schedule 1 to Notification No. FEMA.20/2000-RB dated May 3, 2000.

<sup>∅</sup> SWF mean a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of monetary authorities.

	<b>debentures / others are listed on Stock Exchange</b>	
	Name of the Stock Exchange	
	<i>Price Quoted on the Stock exchange</i>	
	<b>Where the shares / CMCPS / debentures / others are Unlisted</b>	
	Price as per Valuation guidelines*	
	Price as per Chartered Accountants  * / ** Valuation report (CA Certificate to be attached)	
<p><b>Declaration by the transferor / transferee</b>  <b>I / We hereby declare that</b></p> <ol style="list-style-type: none"> <li>i. The particulars given above are true and correct to the best of my/our knowledge and belief.</li> <li>ii. I/ We, was/were holding the shares compulsorily and mandatorily convertible preference shares / debentures/ other as per FDI Policy under FERA/ FEMA Regulations on repatriation/non repatriation basis.</li> <li>iii. I/ We, am/are eligible to acquire the shares compulsorily and mandatorily convertible preference shares / debentures /other of the company in terms of the FDI Policy. It is not a transfer relating to shares compulsorily and mandatorily convertible preference shares / debentures /others of a company engaged in financial services sector or a sector where general permission is not available.</li> <li>iv. The Sectoral limit under the FDI Policy and the pricing guidelines have been adhered to.</li> </ol> <p style="text-align: right;"><b>Signature of the Declarant or his duly authorised agent</b></p> <p style="text-align: center;"><b>Date:</b> <b>Note:</b></p> <p><i>In respect of the transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures/ others from resident to non resident the declaration has to be signed by the non resident buyer, and in respect of the transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures/ other from non-resident to resident the declaration has to be signed by the non-resident seller.</i></p>		

**Certificate by the AD Branch**

It is certified that the application is complete in all respects.

The receipt / payment for the transaction are in accordance with FEMA Regulations / Reserve Bank guidelines.

**Signature**

Name and Designation of the Officer

Date : Name of the AD Branch

AD Branch Code

**Know Your Customer (KYC) Form in respect of the non-resident investor**

Registered Name of the Remitter / Investor (Name, if the investor is an Individual)	
Registration Number (Unique Identification Number* in case remitter is an Individual)	
Registered Address (Permanent Address if remitter Individual)	
Name of the Remitter's Bank	
Remitter's Bank Account No.	
Period of banking relationship with the Remitter	

\*Passport No., Social Security No, or any Unique No. certifying the bonafides of the remitter as prevalent in the remitter's country.

***We confirm that all the information furnished above is true and accurate as provided by the overseas remitting bank of the non-resident investor.***

(Signature of the Authorised Official  
of the AD bank receiving the remittance)

Date:

Place:

Stamp :

## Proforma

### Statement of inflows/outflows on account of remittance received/made in connection with transfer of shares / compulsorily and mandatorily convertible preference shares / debentures/ other, by way of sale

#### Category-wise

#### Part A - NRI/erstwhile OCB

#### Part B - Foreign National/non-resident incorporated entity

#### Part C - Foreign Institutional Investors

#### Inflow - Transfer from resident to non-resident

[Amount in Rs.]

Date of Transaction	Name of the Company	Activity	NIC Code	Name of the Buyer	Constitution/ Nature of Business of the Buyer	Name of the Seller	Constitution/ Nature of Business of the Seller	No. of Shares transferred	Face Value	Sale price per share	Total Inflow
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

#### Outflow - Transfer from non-resident to resident

[Amount in Rs.]

Date of Transaction	Name of the Company	Activity	NIC Code	Name of the Seller	Constitution/ Nature of Business of the Seller	Name of the Buyer	Constitution/ Nature of Business of the Buyer	No. of Shares transferred	Face Value	Sale price per share	Total out-flow
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

---